

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL  
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/111/(IB)/2017  
NAME OF THE PETITIONER(S) : DAXEN AGRITECH INDIA PVT LTD  
NAME OF THE RESPONDENT(S) : DAEHSAN TRADING INDIA PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) S. RAJENDRAN

IRP in the matter of  
Daxen Trading India Pvt Ltd



**ORDER**

IRP in person present and filed an interim report stating therein that he has taken all efforts to conduct the meeting of the CoC by facilitating the Creditors. He has also submitted that the Directors are not in India and there is a requirement of the presence of the Directors as certain necessary informations are to be given in relation to the transactions that took place during the last two years. The IRP is permitted to take steps to secure the presence of the Directors by coordinating with the Immigration Authorities and by making the communication by fast means. Their presence shall be secured within two weeks and in case non-cooperation of the Directors, report shall be filed to this Bench for taking appropriate action under Law against them. The interim report is placed on record. The IRP is directed to make compliance with the provisions of the IBC, 2016, as expeditiously as possible, and also report the outcome of the voting to be conducting in the near future. The report shall be submitted by 29.08.2017. Put up on 29.08.2017 at 10.30 A.M.

  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)